

**RAJA VIJAYARAGHAVAN. V & T.R.RAVI, JJ.**

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**W.P.(C) No.23724 OF 2020**  
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**Dated this the 17th Day of April, 2020**

**ORDER**

**Raja Vijayaraghavan. V., J.**

We have heard Smt. Parvathy Sanjay, the learned Amicus curiae, and the learned Additional Advocate General.

2. Smt.Parvathy Sanjay took us through the statement dated 16.4.2020 filed by her and it was pointed out that reports from the District level Legal Services Authorities in various Districts which have been identified as hot spots in the State have been obtained. She points out that the DLSA's have risen to the occasion and they, with the assistance of the para legal volunteers and the Government machinery, have been able to attend to the welfare of the guest workers. She has also expressed satisfaction that the guest workers are receiving food and shelter and the complaints are a few and in between, and the same are being attended to.

3. The Amicus curiae, however, points out that some of the guest workers, being deprived of work and an opportunity to meet their near and dear, are suffering from

psychological hardship and stress and it would be ideal if the assistance of NGO's, who specializes in imparting psychological counselling, be permitted to get involved. She also pointed out that during these troubled times, revenue/health officials along with the Taluk Legal Services Committee are being engaged in collection of data of the guest laborers . She suggests that in order to prevent the officers from getting infected, it would be ideal to keep the data collection process in abeyance until such time that the outbreak is brought under strict control.

4. The learned Additional Advocate General seeks time to respond to the said suggestion.

Post on 24.4.2020.

**RAJA VIJAYARAGHAVAN. V,  
JUDGE**

**T .R.RAVI, JUDGE**

ps/17/4/2020